

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MARIYA HEALTHCARE PRIVATE

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MARIYA HEALTHCARE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08/08/2012
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES ERNAKULAM KERALA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33110KL2012PTC031848
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 8/513, JOSE MANGALY APARTMENT NEAR ANAKKALLU QUARRY, MUNEKKAR P.O, KARIMBA ,PALAKKAD , PIN- 678597 ,KERALA.INDIA
6.	Insolvency commencement date in respect of corporate debtor	04/03/2020 Order copy received on 05/03/2020
7.	Estimated date of closure of insolvency resolution process	31/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms.BAIJU PARAMBIL IBBI IPA-001/IP-P00928/2017-2018/11548
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ROOM NO:7/845D-6, III RD FLOOR, KOYENCO BAZAR, S.M.STREET, CALICUT- 673001, KERALA. Email: cabaiju@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	ROOM NO:7/845D-6, III RD FLOOR, KOYENCO BAZAR, S.M.STREET, CALICUT-673001, KERALA Email: mariyahealthcarecirp@yahoo.com
11.	Last date for submission of claims	20/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MARIYA HEALTHCARE PRIVATE LIMITED on 04/03/2020.

The creditors of MARIYA HEALTHCARE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 20.03.2020 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Sd/-

Baiju Parambil (Insolvency Professional)
IBBI/IPA-001/IP-P00928/2017-2018/11548

Place : CALICUT
Date : 05.03.2020